

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAHUBALI REALBUILD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bahubali Realbuild Private Limited
2.	Date of incorporation of corporate debtor	08/12/2011
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2011PTC170429
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: Flat No- B 112, Nehru Colony, Kolkata, Kolkata, West Bengal, India, 700040
6.	Insolvency commencement date in respect of corporate debtor	18th May, 2026 (The order copy uploaded on the NCLT Website on 19th May, 2026)
7.	Estimated date of closure of insolvency resolution process	14 th November, 2026 (180 days from the CIRP commencement date i.e., 18 th May, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: brpl.cirp@gmail.com
11.	Last date for submission of claims	2 nd June, 2026 (14 days from the CIRP admission order uploaded i.e., 19 th May, 2026)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bahubali Realbuild Private Limited on 18th May, 2026 (The order copy uploaded on the NCLT Website on 19th May, 2026).

The creditors of Bahubali Realbuild Private Limited are hereby called upon to submit their claims with proof on or before 2nd June, 2026 (14 days from the CIRP admission order uploaded i.e., 19th May, 2026) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.




Kanchan Dutta
Interim Resolution Professional
Bahubali Realbuild Private Limited (Under CIRP)
Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391

Date and Place: 21st May, 2026, Kolkata

দেওয়ান বেত



রাজা বেক্ট

ভারতীয় দল নির্বাচন দেখে আমার মনে একটা প্রশ্ন জাগছে, জাতীয় দলে সুযোগ পাওয়ার আসল মাপকাঠি কী। পারফরমেন্স, নাকি কোচ, নির্বাচকদের প্রিয়পাত্র হয়ে ওঠা। আফগানিস্তানের বিরুদ্ধে একটি টেস্ট ও একদিনের সিরিজের জন্য মঙ্গলবার ভারতীয় দল ঘোষিত হয়েছে। কোনও দলেই সুযোগ দেওয়া হয়নি আকিব নবি দারকে। অথচ গত মরশুমে রনজিট্রিক্টে ৬০ উইকেট তুলে নিয়েছিল জম্মু ও কাশ্মীরের এই জোরে বোলার।

গত মরশুমে দূরন্ত বোলিং করেছিল আকিব। জম্মু ও কাশ্মীরের রনজিট্রিক্টের পেছনে ওর অবদানই সবচেয়ে বেশি। অথচ তাকে ব্রাত্য করে রাখা হল। আকিবের হাতে ভাল সুইং রয়েছে। দারুণ লাইন-লেংখে বোলিং করতে পারে। লক্ষা ফরম্যাটের আদর্শ বোলার। ওর একটাই মাইনাস পয়েন্ট, বলে গতি কম। তবে টেস্ট ক্রিকেটের পক্ষে যথেষ্ট মানানসই। যদি বলের গতি আরও ১০ কিমির মতো বেশি হত, তাহলে হয়তো নির্বাচকরা ওর

কথা ভাবত। আকিব অনেকটা মহম্মদ সামির মতো বোলার। যদি আর একটু গতি বাড়তে পারত, তাহলে সামির উপযুক্ত বিকল্প হত।

কম গতি নিয়ে কি অতীতে ভারতের কোনও বোলার টেস্টে সফল হয়েনি? হাতের সামনে জ্বলন্ত উদাহরণ ভুবনেশ্বর কুমার। গতি কম হলেও সুইং দিয়ে বজ্রমাত করে গেছে। দীর্ঘদিন ভারতীয় দলে খেলেছে। তাহলে আকিব কী দোষ করল? ওকে অনায়াসে সুযোগ দিতে পারত নির্বাচকরা। গুরনুর ব্রানকে দলে রাখা হয়েছে। এর দুটো কারণ হতে পারে। গুরনুরের উচ্চতা ও বলের গতি। ৬ ফুট ৫ ইঞ্চি উচ্চতা গুরনুরের। উইকেট থেকে বাউন্স আদায় করার দক্ষতা রয়েছে। এছাড়া, ভারতীয় 'এ' দলের হয়ে ইংল্যান্ড সফরে ভাল বোলিং করেছিল। তবে আমার মনে হয় গুরনুরের সঙ্গে আকিবকেও দলে রাখতে পারত।

সবচেয়ে বেশি অবাধ হয়েছি নীতীশ কুমার রেড্ডিকে দলে দেখে। বেশ কয়েকটা টেস্ট তো খেলে ফেলেছে, কী অবদান? ঘরোয়া ক্রিকেটেও যে আহামরি পারফরমেন্স করেছে, এমন নয়। ওকে দেখে মনে হচ্ছে ভারতীয় দলে 'লাইফ মেম্বার' হয়ে বসে আছে। নির্বাচকরা এবারও সামিকে উপেক্ষা করেছে। সামির মতো বোলার কিন্তু ভারতে কমই এসেছে। গত মরশুমে বাংলার হয়ে রনজিতে সব ম্যাচেই খেলেছে। সাফল্যও পেয়েছে। ওকেও উপেক্ষা করা ঠিক হয়নি।

আগামী মরশুমে ঘরোয়া ক্রিকেটে ১৭৮৮ ম্যাচ!

আজকালের প্রতিবেদন

ভারতের ২০২৬-২৭ ঘরোয়া ক্রিকেট মরশুম শুরু হতে চলেছে আগামী ২৩ আগস্ট থেকে দলীপ ট্রফির মাধ্যমে। বুধবার পূর্ণাঙ্গ সূচি প্রকাশ করেছে ভারতীয় ক্রিকেট বোর্ড। দীর্ঘ এই মরশুমে পুরুষ ও মহিলা বিভাগ মিলিয়ে মোট ১৭৮৮টি ম্যাচ রয়েছে। দেশের ক্রিকেট কাঠামোকে আরও শক্তিশালী করা এবং বিভিন্ন স্তরের ক্রিকেটারদের নিয়মিত প্রতিযোগিতামূলক ম্যাচের মধ্যে রাখতেই এত বড় সূচি তৈরি করা হয়েছে। সূচি অনুযায়ী, পুরুষদের সিনিয়র বিভাগের মরশুম শুরু হবে দলীপ ট্রফি দিয়ে, ২৩ আগস্ট। এরপর ইরানি কাপ শুরু ১ অক্টোবর থেকে। দেশের ঐতিহ্যবাহী রনজিট্রফি শুরু হতে চলেছে ১১ অক্টোবর। বোর্ডের একদিনের প্রতিযোগিতা বিজয় হাজারে ট্রফির সূচনা ১৪ ডিসেম্বর। টি২০ চূর্ণাঙ্গ সৈয়দ মুস্তাক আলি ট্রফি শুরু হবে ১৪ নভেম্বর।

বোর্ডের তরফে জানানো হয়েছে, বর্ষাকালে দেশের বিভিন্ন প্রান্তে ব্যুটিপাতের পরিস্থিতির কথা মাথায় রেখেই সূচি তৈরি করা হয়েছে, যাতে ম্যাচ বিঘ্নিত হওয়ার সম্ভাবনা কম থাকে। গতবারের মতো এবারও রনজিট্রফি দুটি পর্বে অনুষ্ঠিত হবে।

প্রকাশিত সূচিতে সিনিয়র বিভাগের পাশাপাশি বয়সভিত্তিক ক্রিকেটকেও সমান গুরুত্ব দেওয়া হয়েছে। ভারতীয় ঘরোয়া ক্রিকেটের কাঠামোকে আরও শক্তিশালী করতে গত কয়েক বছরে ধারাবাহিক ভাবে ম্যাচের সংখ্যা বৃদ্ধি করেছে বোর্ড। নতুন মরশুমেও সেই প্রবণতা বজায় থাকবে।

অন্যদিকে, রনজিট্রফির গ্রুপ বিন্যাসে এলিট 'সি' গ্রুপে বাংলার সঙ্গে রয়েছে ঝাড়খণ্ড, মহারাষ্ট্র, ওড়িশা, দিল্লি, সার্ভিসেস, গুজরাট, কেরল।

বাংলাদেশ-দ্বিতীয় টেস্টে ৭৮ রানে জেতার সৌজন্যে পাকিস্তানকে ২-০ ব্যবধানে সিরিজে হারাল। দু'বছর আগে পাকিস্তানকে একই ব্যবধানে টেস্ট সিরিজে হারিয়েছিল বাংলাদেশ। জেতার জন্য ৪৩৭ তাড়া করতে নেমে পাকিস্তান দ্বিতীয় ইনিংসে ৩৫৮ রানে অলআউট বুধবার। সর্বোচ্চ রান মহম্মদ রিজওয়ানের (৯৪)। বাংলাদেশের সফলতম বোলার তাইজুল ইসলাম (৬/১২০)। ম্যাচের সেরা লিটন দাস। সিরিজের সেরা মুশফিকুর রহিম। বাংলাদেশের এই সিরিজ জয়ে চলতি আইসিসি টেস্ট চ্যাম্পিয়নশিপের

ওপরে পঞ্চম বাংলাদেশ (৫৮.৩৩)। শীর্ষে অস্ট্রেলিয়া (৮৭.৫০)। জুনে আফগানিস্তানের বিরুদ্ধে ভারত একটি টেস্ট ম্যাচ খেলেবে, কিন্তু সেটি আইসিসি টেস্ট চ্যাম্পিয়নশিপের অন্তর্গত নয়। এরপর ভারতের টেস্ট সিরিজ শ্রীলঙ্কা ও নিউজিল্যান্ডের বিরুদ্ধে।

নোটিশ

সংশ্লিষ্ট সকলের উদ্দেশ্যে জানানো যাইতেছে যে, পশ্চিমবঙ্গ সরকারের স্টেট লেভেল এনভায়রনমেন্ট ইম্প্রুভ অ্যাসেসমেন্ট অথরিটি তার ই.সি. সনাক্তকরণ নং-ই.সি. ২৫সি০৮০১ ডব্লিউ.বি.৫৮৯৩৩৭৪এন, ফাইল নং-ই.এন/টি-১/১০২/২০২৬, ই.সি প্রকাশের তারিখ ১৫/০৫/২০২৬ খ্রা আসান নির্মিত প্রকল্পের সম্প্রসারণ ও পরিবর্তন এর পরিবেশগত ছাড়পত্র মঞ্জুর করেছেন। এলাকাটি মেমার্স শিংশিটি বিল্ডকন এল.এল.পি. এর ৩৩এ, ক্যানাল সডিথ রোড, কলকাতা মিউনিসিপাল কর্পোরেশনের ওয়ার্ড নং-৫৭, বরো-VII এর অন্তর্গত, পোষ্ট-বেলেঘাটা, ধান-টাংরা, কলকাতা-৭০০০১৫, পশ্চিমবঙ্গ অবস্থিত।

[প্রস্তাবনা নং -

(এস.আই.এ/ডব্লিউ.বি/ইনফ্রা/২/৫৬২৫০৮/২০২৫, তাং-২৪.১২.২০২৫)].

উক্ত পরিবেশগত ছাড়পত্র বা এনভায়রনমেন্টাল ক্রিয়াকারের প্রতিশ্রুতি কলকাতা পশ্চিমবঙ্গ দুধ নিয়ন্ত্রন পর্ষদের কলকাতা অফিস ও এম.ও.ই.এফ.সি.সি./এস.ই.আই.এ.এ.-র ওপরে সাইটে দেখা যাবে।

মেমার্স শিংশিটি বিল্ডকন এল.এল.পি. ৯৯, পার্ক স্ট্রিট, কোলকাতা-৭০০০১৬

ইন্ডিয়ান বँক Indian Bank

ALLAHABAD

জোনাল অফিস, কলকাতা ২, ৩৭৭ এবং ৩৭৮ ফি ডি ব্লক, ২ নং ফ্লোর, সেন্ট্রাল, সেক্টর-৩, কলকাতা-৭০০১০৬, শাখা: সাউথ সিবি

সংস্থাপনা

সারকারি স্ট্রাকচার, ২০০২-এর ধারা ১৩(২) অধীনে গত ১৯.০২.২০২৬ তারিখে জারিকৃত এবং এই সংবাদপত্রে ২৫.০২.২০২৬ তারিখে প্রকাশিত দাবি বিজ্ঞপ্তিতে, মিঃ রাজ হুমার ঠাকুর এবং মিসেস সুধা দেবী-এর হাইজিগ সোন আর্কাইভ নং ২০২৩১৩০৮০০০ এবং হোম ইমপ্রুভমেন্ট সোন আর্কাইভ নং ২০২৩৩৩০৮৫০১-এর সম্পত্তির তফসিলে উল্লিখিত জেলার নাম "দক্ষিণ ২৪ পরগনা"-এর পরিবর্তে "উত্তর ২৪ পরগনা" পড়িত হইবে। উপরিস্থিত সিদ্ধান্তটি সংশোধনের জন্যই কেবল এই সংশোধনীটি জারি করা হইল। দাবি বিজ্ঞপ্তির অন্য সমস্ত বিবরণ অপরিবর্তিত থাকিবে। তারিখ: ২১.০২.২০২৬ অনুমোদিত আধিকারিক

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF BAHUBALI REAL BUILD PRIVATE LIMITED	
Sl. No.	RELEVANT PARTICULARS
1.	Name of corporate debtor: Bahubali Realbuild Private Limited
2.	Date of incorporation of corporate debtor: 08/12/2011
3.	Authority under which corporate debtor is incorporated / registered: Ministry of Corporate Affairs, ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U45400WB2011PTC170429
5.	Address of the registered office and principal office (if any) of corporate debtor: Registered office address as per the MCA Records: Flat No-B 112, Nehru Colony, Kolkata, West Bengal, India, 700040
6.	Insolvency commencement date in respect of corporate debtor: 18th May, 2026 (The order copy uploaded on the NCLT Website on 19th May, 2026)
7.	Estimated date of closure of insolvency resolution process: 14th November, 2026 (180 days from the CIRP commencement date i.e. 18th May, 2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional: Name: Kanchan Dutta Reg No: IBB/IPA-001/IP-P002022017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board: Address: Chatterjee International Centre, 14th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kggs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional: Address: Chatterjee International Centre, 17th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: brpl.cpa@gmail.com
11.	Last date for submission of claims: 2nd June, 2026 (14 days from the CIRP admission order uploaded i.e. 19th May, 2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (BA) of section 21, ascertained by the interim resolution professional: Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link : https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10. (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bahubali Realbuild Private Limited on 18th May, 2026 (The order copy uploaded on the NCLT Website on 19th May, 2026). The creditors of Bahubali Realbuild Private Limited are hereby called upon to submit their claims with proof on or before 2nd June, 2026 (14 days from the CIRP admission order uploaded i.e., 19th May, 2026) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Specify class] in Form CA-Not applicable as per information available with the IRP. Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Dutta
Interim Resolution Professional
Bahubali Realbuild Private Limited (Under CIRP)
Reg No: IBB/IPA-001/IP-P002022/2017-18/10391

Date and Place: 21st May, 2026, Kolkata

WEST BENGAL STATE ELECTRICITY TRANSMISSION COMPANY LIMITED
(A Government of West Bengal Enterprise)
Registered Office: Vidyut Bhavan, Block-DJ, Sector-I, Bishnagar, Kolkata-700091
CIN: U40101WB2007SGC113474 | web: www.wbsetcl.in

E-TENDER FOR THE FOLLOWING WORKS ARE INVITED:-

NIT No.: CE(P)/WBSETCL/500 MVA Trf./26-27/01
Procurement of 400/220/33 kV, 500 MVA Auto Transformers. Bid documents can be downloaded from 21.05.2026, 03:00 P.M. and bids shall be submitted (online) up to 04:00 P.M., 19.06.2026.

NIT No.: CE(P)/WBSETCL/120kN Disc Insulator/26-27/02
Procurement of Porcelain Disc Insulators. Bid documents can be downloaded from 21.05.2026, 12:00 Noon and bids shall be submitted (online) up to 04:00 P.M., 19.06.2026.

ICA-T8123(3)2026
Visit the following websites - www.wbtenders.gov.in, www.wbsetcl.in for details.

KAUSHAL INVESTMENTS LIMITED
Regd. Office: 3, Benthick Street, 4th Floor, Room No. D-8, Kolkata-700011
E-mail: info@kaushalinvest.com; Website: www.kaushalinvest.com
CIN: L65993WB1981PLC033363

Notice of Special Window for Transfer and Dematerialization of Physical Shares
Notice is hereby given that pursuant to the Securities and Exchange Board of India ("SEBI") Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026 ("SEBI Circular"), a Special window is open for a period of one year, from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. Investors who have missed the earlier deadline are encouraged to take advantage of this opportunity. During this period, the securities that are re-logged for transfer (including those requests that are pending with the Listed Company/RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer- cum- demat requests. The eligible investors can submit their requests along with requisite documents to the Company: Kaushal Investments Limited at 3, Benthick Street, 4th Floor, Room No. D-8, Kolkata-700011, E-mail: info@kaushalinvest.com. For further details, please refer SEBI Circular available at Company's website www.kaushalinvest.com.

For Kaushal Investments Limited
Sd/-
Virendra Gupta
Company Secretary & Compliance Officer

VIRAT LEASING LIMITED
Regd. Office: 1, Crooked Lane, 3rd Floor, Room No-324, Kolkata-700 069
Corp. Office: Jajodia Tower, 3, Benthick Street, Room No. D-8, Kolkata - 700011
E-mail: info@vll.co.in; Website: www.vll.co.in
CIN: L65910WB1984PLC098684

Notice of Special Window for Transfer and Dematerialization of Physical Shares
Notice is hereby given that pursuant to the Securities and Exchange Board of India ("SEBI") Circular No. HO/38/13/11(2)2026-MIRSD-POD/13750/2026 dated January 30, 2026 ("SEBI Circular"), a Special window is open for a period of one year, from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. Investors who have missed the earlier deadline are encouraged to take advantage of this opportunity. During this period, the securities that are re-logged for transfer (including those requests that are pending with the Listed Company/RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer- cum- demat requests. The eligible investors can submit their requests along with requisite documents to the Company: Virat Leasing Limited at Jajodia Tower, 3, Benthick Street, 4th Floor, Room No. D-8, Kolkata-700011, E-mail: info@vll.co.in. For further details, please refer SEBI Circular available at Company's website www.vll.co.in.

For Virat Leasing Limited
Sd/-
Manisha Khandelwal
Company Secretary & Compliance Officer

DHUNSERI INVESTMENTS LIMITED
CIN: L15491WB1997PLC082808
Regd. Office: Dhunseri House 4A, Woodburn Park, Kolkata-700020
E-mail: mail@dhunserinvestments.com; Website: www.dhunserinvestments.com
Phone: 033 2280-1950 (5 Lines); Fax: 91-33-2287 8995

SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK"

This is in continuation to the earlier 100-day special outreach campaign "Saksham Niveshak" undertaken by the Company pursuant to the communication received from the Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate Affairs ("MCA") dated March 27, 2026 the Company has commenced a Second 100 Days Campaign- "Saksham Niveshak" to further reach out to shareholders whose dividends remain unpaid or unclaimed.

Accordingly, Dhunseri Investments Limited ("the Company") has launched the said campaign for the period from April 1, 2026 to July 9, 2026.

In line with this initiative, the shareholders of the Company who have unpaid/unclaimed dividend(s) with the Company or whose KYC details, (viz. PAN; Nomination details, postal address, mobile number, email, Bank account details and Specimen signature), have not been updated are requested to submit the documents.

All the shareholders of the Company who have unpaid/unclaimed dividend or those who are required to update their Know Your Customer ("KYC") can download the required forms from the Company's website: <https://www.dhunserinvestments.com/investor-related.html> and submit the duly signed form along with the KYC documents to Registrar and Share Transfer Agent of the company at the following address:
Maheshwari Datamatics Pvt. Ltd.
23 R.N Mukherjee Road, 5th Floor, Kolkata 700011
Tel:(033) 22482248, 22435029
Email: contact@mdplcorporate.com; Website: www.mdpl.in

Further, the shareholders who are holding shares in demat mode and have not updated their details are requested to update the same with their respective Depository Participant(s) (DP) and send us the Client Master List duly attested by DP.

Shareholders are kindly requested to take note of the above instructions and act accordingly.

For any further queries / clarifications in relation to Second 100 days Campaign - "Saksham Niveshak", the Shareholders may reach the Company's RTA as per the details mentioned above to the Company at <https://www.dhunserinvestments.com/index.html>

For Dhunseri Investments Limited
Sd/-
Payal Kumari Shaw
Company Secretary & Compliance Officer

TATA CAPITAL HOUSING FINANCE LTD
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013. CIN No. U67190MH2008PLC187552

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed from the respective dates mentioned below in column (d) till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Sr. No.	Loan Account No.	Name of Obligor(s) / Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice / Date of NPA
1.	TCHH05440 00100076076	Shiv Kumar Rai (Borrower) Mr. Raj Kishan Rai (Co-Borrower) Mrs. Anita Rai (Co-Borrower)	Rs. 24,48,900/-	12-05-2026 10-05-2026
2.	TCHH05440 0010009589	Shailesh Jha (Borrower) Mrs. Alaka Jha (Co-Borrower)	Rs. 18,62,235/-	12-05-2026 10-05-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All that Piece or Parcel of Land Measuring 8 Katha or 0.132 Acre (Classification of Land Bastu And Proposed To Be Used Bastu), At An Annual Proportionate Rent of Rs. 1-00 Only Per Decmal Payable To The Govt. of West Bengal Now Represented By The B.L. & L.R.O., Rajganj, Recorded In Khaitan No. 82 (R.S.), 175 (L.R.), Included In Part Of Plot No. 85 (R.S.), 9 (L.R.), Situated Within Pargana - Baikantapur, Mouza - Dabgram, J.I. No. 2, Sheet No. 9 (R.S.), 32 (L.R.), Ward No. 41 of Sitgiri Municipal Corporation, Within The Jurisdiction of Police Station Bhaktinagar, Add. District Sub-registry Office At Bhaktinagar, Sub-division And District Jajpajuri, in the State of West Bengal And The Said Demised Land And Building Is Butted And Bounded As Follows: By The North: Land of Dilip Singha & Others; By The South: Land of Dilip Singha & Others; By The East: Land of Dilip Singha & Others; By The West: 6 Feet Wide Road.

2. TCHH05440 0010009589
Shailesh Jha (Borrower)
Mrs. Alaka Jha (Co-Borrower)
Rs. 18,62,235/-
12-05-2026
10-05-2026

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All that Piece or Parcel of Land Measuring 8 Katha or 0.132 Acre (Classification of Land Bastu And Proposed To Be Used Bastu), At An Annual Proportionate Rent of Rs. 1-00 Only Per Decmal Payable To The Govt. of West Bengal Now Represented By The B.L. & L.R.O., Naxalbari, Recorded In Khaitan No. 63 (R.S.), 991 (L.R.), Appertaining To Plot No. 2 (R.S.), 2 (L.R.), Situated Within Pargana - Hatighisa, Mouza - Budhkanar, J.I. No. 25, Within The Jurisdiction of Police Station - Naxalbari, Under Naxalbari Gram Panchayat, Sub-division Sitgiri, Add. District Sub-registry Office Sitgiri - 11 At Ghoshpur And District Darjeeling, In The State of West Bengal. The Said Demised Land Is Butted And Bounded As Follows - By The North: River; By The South: Land of Deo Raj Rai; By The East: 8 Feet Wide Kutcha Road; By The West: Land of Dilli Ram.

Date: 21.05.2026
Place: West Bengal
Sd/-Authorised Officer
For Tata Capital Housing Finance Limited

NAGA DHUNSERI GROUP LIMITED
CIN: L01132WB1918PLC03029
Regd. Office: Dhunseri House, 4A, Woodburn Park, Kolkata-700020;
Phone: 91-33-22801950 (5 Lines) Fax: 91-33-2878350/9274;
Website: www.nagadhunserigroup.com; E-mail: mail@nagadhunserigroup.com

SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK"

This is in continuation to the earlier 100-day special outreach campaign "Saksham Niveshak" undertaken by the Company pursuant to the communication received from the Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate Affairs ("MCA") dated March 27, 2026 the Company has commenced a Second 100 Days Campaign- "Saksham Niveshak" to further reach out to shareholders whose dividends remain unpaid or unclaimed.

Accordingly, Naga Dhunseri Group Limited ("the Company") has launched the said campaign for the period from April 1, 2026 to July 9, 2026.

In line with this initiative, the shareholders of the Company who have unpaid/unclaimed dividend(s) with the Company or whose KYC details, (viz. PAN; Nomination details, postal address, mobile number, email, Bank account details and Specimen signature), have not been updated are requested to submit the documents.

All the shareholders of the Company who have unpaid/unclaimed dividend or those who are required to update their Know Your Customer ("KYC") can download the required forms from the Company's website: <https://nagadhunserigroup.com/investors/info/ISR.html> and submit the duly signed form along with the KYC documents to Registrar and Share Transfer Agent of the company at the following address:
Maheshwari Datamatics Pvt. Ltd.
23 R.N Mukherjee Road, 5th Floor, Kolkata 700011
Tel:(033) 22482248, 22435029
Email: contact@mdplcorporate.com; Website: www.mdpl.in

Further, the shareholders who are holding shares in demat mode and have not updated their details are requested to update the same with their respective Depository Participant(s) (DP) and send us the Client Master List duly attested by DP.

Shareholders are kindly requested to take note of the above instructions and act accordingly.

For any further queries / clarifications in relation to Second 100 days Campaign - "Saksham Niveshak", the Shareholders may reach the Company's RTA as per the details mentioned above to the Company at mail@nagadhunserigroup.com.

For Naga Dhunseri Group Limited
Sd/-
Sakshi Agarwal
Company Secretary & Compliance Officer

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Regd. Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopla Road, Alwarpet, Teynampet, Chennai-600018
Head Office: Level 3, Wockhand Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: <http://www.truhomefinance.in>

PHYSICAL POSSESSION NOTICE

Whereas, the undersigned being the authorised officer of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued demand notices to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the said demand notices.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorised officer Truhome Finance Limited (Formerly Shriram Housing Finance Limited) has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on 18/05/2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower's Name and Address
(1). Mr. Devendra Kumar Golhani S/o Mr. Girja Prasad Golhani (2). Mrs. Manisha Soni Golhani W/o Mr. Devendra Kumar Golhani Flat No.-A/501, Avanti Tower, Rajdhani Vihar, Kachna Road, Sardho, Sadhu, Behind Shanti Sarover, Bindrawangar, Raipur, C.G - 492007. Loan Account No. SBTHRAIP0000376/ STUHRRAIP0000377

Amount due as per Demand Notice

Rs. 17,34,692/- (Seventeen Lakh Thirty Four Thousand Six Hundred Ninety Two Only) as on dated 07/03/2026 under reference of Loan Account No. SBTHRAIP0000376, & Rs. 10,79,097/- (Ten Lakh Seventy Nine Thousand Ninety Seven Only) as on dated 07/03/2026 under reference of Loan Account No. STUHRRAIP0000377, along with further interest as mentioned hitherto and incidental expenses, costs etc. Notice Date- 11/03/2026

Description of Mortgaged Property

All the piece and parcels of immovable property being - Residential project named as "AVANTI TOWER BLOCK "A" "B" & "C" developing on piece & parcel of land bearing Survey No- 5177/1, 5172, 518/1, 515/2 (Total Project Area 65032 Sq. Ft.), Bearing Individual Flat No-501, 5th Floor, Block No. A, Built up Area 735 Sq. Ft. (Super Builtup Area 970 Sq. Ft) situated at Vill-Sadhu, PH.No-109, R.I.C-Raipur, Ward No-27, Dr. Bhimrao Ambedkar Ward, Raipur, Tehsil- Distt-RAIPUR C.G. Bounded as under:- East - Open Area , West- Corridor, North- Stair Case , South- Flat No. A/502

Place: Raipur (CG) Sd/- Authorised Officer: Truhome Finance Limited
Date : 18.05.2026 (Earlier Known as Shriram Housing Finance Limited)

OSBI SBI RACPC CHINSURAH (64153)
Rohra Plaza, 1st Floor, Municipal Bus Stand, J.C. Ghosh Sarami, Chinsurah Dist.- Hooghly-712101, W.B. E-mail: sbi.64153@sbi.co.in

A/c. No. 3902779574 (HBL), 40737732843 (Insta Top up), 40240221201 (Xpress Credit), 40327513210 (Pre Approved Xpress Credit)

Whereas The undersigned being the Authorised Officer of the State Bank of India, RACPC Chinsurah under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with the rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 26.02.2026 calling upon the Borrower Sri Dinabandhu Bug S/o Late-Dibakar Bug & Co-Borrower Smt. Rita Bug, both are residing at: Vill- Goyal, P.O.- Amar, P.S.- Daddpur, District- Hooghly, Pin-712149 to repay the amount as mentioned in the notice being Rs.16,45,699.00 (Rupees Sixteen Lakh Forty Five Thousand Six Hundred Ninety Nine Only) as on 25.02.2026 plus further interest there on within 60 days from the date of receipt of the said notice.

The Borrower and/ or Co-Borrower having failed to repay the amount, notice is hereby given to the Borrower and/ or Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 in this 20th day of May of the Year 2026.

The Borrower and/ or Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC Chinsurah, for an amount of Rs.16,45,699.00 (Rupees Sixteen Lakh Forty Five Thousand Six Hundred Ninety Nine Only) as on 25.02.2026 and further interest thereon.

The Borrower and/ or Co-Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of land & building measuring an area 12 satak more or less in Mouza - Bakreshwar, J.L. No. 1, L.R. Khaitan No. 147, New Khaitan No. 987, R.S. Dag No. 314, L.R. Dag No. 428 (Area of land 3 satak)
The Land is butted and bounded by: On the North: Land of Surat Ali, On the South: 8 Ft. wide Panchayat Road, On the East: Seller own land, On the West: Land of Shuku Nandi.
R.S. Dag No. 315, L.R. Dag No. 429 (Area of land 9 satak)
The Land is butted and bounded by: On the North: Land of Surat Ali, On the South: 8 Ft. wide Panchayat Road, On the East: Land of Pasupati Ray, On the West: Seller own land.
Situated at: Vill - Satthan, under 2 No. Satthan, P.S. Daddpur, District Hooghly, Being Deed No. 601077323, for the year 2017. A.D.S.R.O. Hooghly.
The property stands in the name of Sri Dinabandhu Bug S/o. Late. Dibakar Bug.

Date : 20.05.2026
Place: Chinsurah, Hooghly
Sd/- Authorised Officer
State Bank of India

HINDUJA LEYLAND FINANCE LIMITED
Corporate Office: No 27A, Developed Industrial Estate, Guindy, Chennai-600032, Tamil Nadu.
Registered Office: Plot No. C-21, Tower C (1-3 floors), G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. Website: www.hindujaleylandfinance.com. CIN: U65993MH2008PLC384221

POSSESSION NOTICE

UNDER RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Whereas, the undersigned being the Authorized Officer of Hinduja Leyland Finance Ltd (HLF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand Notice dated 13-03-2026 calling upon the borrowers/co borrowers M/S Shifa Builders (Through Its proprietor Mr. Atiqur Rahaman), Mr. Atiqur Rahaman S/o Haji Md Sirajul Islam, Mrs. Raufun Nessa W/o Mr. Atiqur Rahaman who have availed loan against mortgage of property vide ESKOK004732 of our Kolkata Branch to the amount mentioned in the notice being Rs. 98,95,100.02/- (Rupees Ninety Eight Lakhs Ninety Five Thousand One Hundred and Two Paise Only) as on 13.03.2026 within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 19-05-2026.

The borrowers' attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Hinduja Leyland Finance Limited for an amount as mentioned above with interest thereof

Description of immovable property
Part I (Deed No. 05496)
ALL THAT land measuring about 7 decimal together with two storied building measuring about 3276 sq.ft.standing thereon forming part of L.R Dag no. 381, R.J. khaitan no. 2186, L.R. Khaitan No. 4862, J.L. no. 64, Touzi no. 11, Mouja- Kukeparga, P.O. Debalaya, P.S. Deganga, under Berachapa Gram Panchayat, North 24 Parganas, Pin- 743424. Which is butted and bounded as: On the North: By two storied building; On the South: By vacant land; On the East : By two storied building; On the West: By road.

Part II (Deed No. 4715/2009)
ALL THAT land measuring about 8 decimal together with two storied building measuring about 3276 sq.ft.standing thereon forming part of L.R Dag no. 381, L.R. Khaitan no. 5372, J.L. no. 64, Touzi no. 11, Mouja- Kukeparga, P.O. Debalaya, P.S. Deganga, under Berachapa Gram Panchayat, North 24 Parganas, Pin- 743424. Which is butted and bounded as: - On the North: By two storied building; On the South: By Road; On the East : By common passage thereafter owner others building; On the West: By others property

Date : 19.05.2026
Place: Deganga, Barasat
Sd/-
For Hinduja Leyland Finance Ltd.

MINT INVESTMENTS LTD
CIN: L15142WB1974PLC029184
Regd. Office: Dhunseri House, 4A, Woodburn Park, Kolkata - 700020;
Phone: 91-33-22801950 (5 Lines) Fax: 91-33-2878350/9274;
Website: www.mintinvestments.in; E-mail: mail@mintinvestments.in

SECOND 100 DAYS CAMPAIGN- "SAKSHAM NIVESHAK"

This is in continuation to the earlier 100-day special outreach campaign "Saksham Niveshak" undertaken by the Company pursuant to the communication received from the Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate Affairs ("MCA") dated March 27, 2026 the Company has commenced a Second 100 Days Campaign- "Saksham Niveshak" to further reach out to shareholders whose dividends remain unpaid or unclaimed.

Accordingly, Mint Investments Limited ("the Company") has launched the said campaign for the period from April 1, 2026 to July 9, 2026.

In line with this initiative, the shareholders of the Company who have unpaid/unclaimed dividend(s) with the Company or whose KYC details, (viz. PAN; Nomination details, postal address, mobile number, email, Bank account details and Specimen signature), have not been updated are requested to submit the documents.

All the shareholders of the Company who have unpaid/unclaimed dividend or those who are required to update their Know Your Customer ("KYC") can download the required forms from the Company's website: <https://www.mintinvestments.in/investors.html> and submit the duly signed form along with the KYC documents to Registrar and Share Transfer Agent of the company at the following address:
Maheshwari Datamatics Pvt. Ltd.
23 R.N Mukherjee Road, 5th Floor, Kolkata 700011
Tel:(033) 22482248, 22435029
Email: contact@mdplcorporate.com; Website: www.mdpl.in

Further, the shareholders who are holding shares in demat mode and have not updated their details are requested to update the same with their respective Depository Participant(s) (DP) and send us the Client Master List duly attested by DP.

Shareholders are kindly requested to take note of the above instructions and act accordingly.

For any further queries / clarifications in relation to Second 100 days Campaign - "Saksham Niveshak", the Shareholders may reach the Company's RTA as per the details mentioned above to the Company at mail@mintinvestments.in

For Mint Investments Ltd
Sd/-
Gajal Agarwal
Company Secretary & Compliance Officer

OSBI SBI RACPC CHINSURAH (64153)
Rohra Plaza, 1st Floor, Municipal Bus Stand, J.C. Ghosh Sarami, Chinsurah Dist.- Hooghly-712101, W.B. E-mail: sbi.64153@sbi.co.in

A/c. No. 3902779574 (HBL), 40737732843 (Insta Top up), 40240221201 (Xpress Credit), 40327513210 (Pre Approved Xpress Credit)

Whereas The undersigned being the Authorised Officer of the State Bank of India, RACPC Chinsurah under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with the rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 26.02.2026 calling upon the Borrower Sri Dinabandhu Bug S/o Late-Dibakar Bug & Co-Borrower Smt. Rita Bug, both are residing at: Vill- Goyal, P.O.- Amar, P.S.- Daddpur, District- Hooghly, Pin-712149 to repay the amount as mentioned in the notice being Rs.16,45,699.00 (Rupees Sixteen Lakh Forty Five Thousand Six Hundred Ninety Nine Only) as on 25.02.2026 plus further interest there on within 60 days from the date of receipt of the said notice.

The Borrower and/ or Co-Borrower having failed to repay the amount, notice is hereby given to the Borrower and/ or Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 in this 20th day of May of the Year 2026.

The Borrower and/ or Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC Chinsurah, for an amount of Rs.16,45,699.00 (Rupees Sixteen Lakh Forty Five Thousand Six Hundred Ninety Nine Only) as on 25.02.2026 and further interest thereon.

The Borrower and/ or Co-Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece and parcel of land & building measuring an area 12 satak more or less in Mouza - Bakreshwar, J.L. No. 1, L.R. Khaitan No. 147, New Khaitan No. 987, R.S. Dag No. 314, L.R. Dag No. 428 (Area of land 3 satak)
The Land is butted and bounded by: On the North: Land of Surat Ali, On the South: 8 Ft. wide Panchayat Road, On the East: Seller own land, On the West: Land of Shuku Nandi.
R.S. Dag No. 315, L.R. Dag No. 429 (Area of land 9 satak)
The Land is butted and bounded by: On the North: Land of Surat Ali, On the South: 8 Ft. wide Panchayat Road, On the East: Land of Pasupati Ray, On the West: Seller own land.
Situated at: Vill - Satthan, under 2 No. Satthan, P.S. Daddpur, District Hooghly, Being Deed No. 601077323, for the year 2017. A.D.S.R.O. Hooghly.
The property stands in the name of Sri Dinabandhu Bug S/o. Late. Dibakar Bug.

Date : 20.05.2026
Place: Chinsurah, Hooghly
Sd/- Authorised Officer
State Bank of India

HEALTHCARE GLOBAL ENTERPRISES LIMITED
Regd Off: HCG Towers, # 8, P Kalinga Rao Road, Sampangi Ram Nagar, Bangalore - 560027
CIN: L15200KA1998PLC023489
Phone: +91 - 80 - 4860 7700. Fax: +91 - 80 - 4860 7749
Email: investors@hgcel.com; Website: www.hgconology.com

EXTRACT OF THE CONSOLIDATED & STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2026

Particulars	Consolidated (Amount in Rs. Lakhs)				Standalone (Amount in Rs. Lakhs)			
	Quarter ended 31 March 2026	Corresponding quarter ended 31 March 2025	Year ended 31 March 2026	Previous year ended 31 March 2025	Quarter ended 31 March 2026	Corresponding quarter ended 31 March 2025	Year ended 31 March 2026	Previous year ended 31 March 2025
	(Refer note 1)	(Refer note 1)	Audited	Audited	(Refer note 1)	(Refer note 1)	Audited	Audited
Total Income	66,540	59,539	257,040	225,766	36,513	33,384	139,497	131,510
Net profit for the period (before tax and exceptional items)	3,316	1,362	7,150	6,696	3,657	1,680	6,500	5,440
Exceptional items, net gain / (loss)	(3,191)	-	(4,458)	-	(4,752)	-	(5,508)	(3,482)
Net profit for the period (after tax and exceptional items)	404	677	2,278	4,883	153	1,015	1,458	333
Net profit for the period attributable to equity share holders of the company	217	736	1,378	4,441	153	1,015	1,458	353
Total comprehensive income for the period (Comprising net profit, and other comprehensive income after tax) attributable to equity share holders of the company	426	755	1,831	4,602	142	1,046	1,466	383
Equity share capital	14,930	13,942	14,930	13,942	14,930	13,942	14,930	13,942
Earnings per share (of Rs.10 each) in Rs.Basic:	0.15	0.52	0.97	3.17	0.11	0.71	1.03	0.25
Earnings per share (of Rs.10 each) in Rs.Diluted:	0.15	0.52	0.96	3.12	0.11	0.71	1.03	0.25

Notes:
1. The above results for the year ended 31 March 2026 have been audited by the Statutory Auditors of the Company. The reports of the Statutory Auditors are unqualified. The figures for the quarters ended 31 March 2026 and 31 March 2025 are the balancing figures between audited figures in respect of the full financial years and the published unaudited year to date figures upto the end of the third quarter of the relevant financial year, which were subjected to limited review by the Statutory Auditors of the Company.
2. The above is an extract from the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the NSE Limited (www.nseindia.com), BSE Limited (www.bseindia.com) and at the Company's website (www.hgconology.com)

Bangaluru, 19 May 2026
Sd/-
Dr. Manish Mattoo
Executive Director, Chief Executive Officer and Chief Financial Officer

PNB HOUSING FINANCE LIMITED
E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIONS OF RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

B.O.KOLKATA: 5th Floor South Block, Premises No. 7 KYD Street, Kolkata-70016

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/S PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHEREVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether known or unknown), executors, administrators, successors, assignee(s) of the respective borrowers/mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 amended as on date. For detailed terms and conditions of the sale, please refer to the link provided in M/S PNB Housing Finance Limited/Secured Creditor's website i.e.